

HIGH COURT OF CHHATTISGARH, BILASPUR

Endt. No. 8829 / Checker

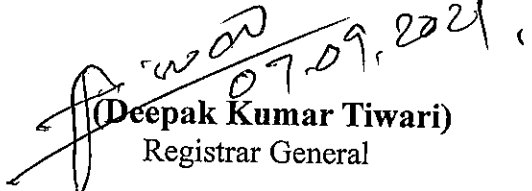
Bilaspur, dated 07 September, 2021

III-6-4/2003 (PC Act)

Copy of Government Notification F.No. 9193/2393, 2400/XXI-B/C.G./2021, dated 03-09-2021 issued by the Law Department, Government of Chhattisgarh, Atal Nagar, Nava Raipur regarding appointment of Special Judge under Prevention of Corruption Act, 1988 for Civil District **Kabirdham Kawardha & Jashpur** is forwarded to -

- 1) The Additional Registrar-cum-P.P.S. to Hon'ble the Acting Chief Justice, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 2) Private Secretary to Hon'ble Shri Justice Manindra Mohan Shrivastava, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 3) Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 4) Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 5) Private Secretary to Hon'ble Shri Justice P. S. Koshy, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 6) Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 7) Private Secretary to Hon'ble Shri Justice Rajendra Chandra Singh Samant, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 8) Private Secretary to Hon'ble Shri Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 9) Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 10) Private Secretary to Hon'ble Shri Justice Gautam Chourdiya, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 11) Private Secretary to Hon'ble Smt. Justice Vimla Singh Kapoor, High Court of Chhattisgarh, Bilaspur, for information of her Ladyship.
- 12) Private Secretary to Hon'ble Smt. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur, for information of her Ladyship.
- 13) Private Secretary to Hon'ble Shri Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 14) Private Secretary to Hon'ble Shri Justice Naresh Kumar Chandrawanshi, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 15) Section Officer to Registrar General, High Court of Chhattisgarh, Bilaspur, for information.
- 16) Registrar (Vigilance/I. & E/Judicial/S&A Cell), High Court of Chhattisgarh, Bilaspur for information.
- 17) P.A. to Director/Additional Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.

- 18) The District and Sessions Judge, Kabirdham/Jashpur for information & necessary action.
- 19) Officer-on Special Duty-cum-C.P.C., High Court of Chhattisgarh, Bilaspur for information.
- 20) The Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur for information.
- 21) The Dy. Registrar, Confidential High Court of Chhattisgarh, Bilaspur for information.
- 22) The Budget Officer, High Court of Chhattisgarh, Bilaspur *for information.*
- 23) Section Officer/Incharge Complaint/ Checker, High Court of Chhattisgarh, Bilaspur *for information.*
- 24) The Court Manager, High Court of Chhattisgarh, Bilaspur *for information.*
- 25) I/C NIC, High Court of Chhattisgarh, Bilaspur with a direction *to upload this endorsement in the official website to this High Court.*


07.09.2021
(Deepak Kumar Tiwari)
Registrar General

GOVERNMENT OF CHHATTISGARH
LAW AND LEGISLATIVE AFFAIRS DEPARTMENT, MANTRALAYA
MAHANADI BHAWAN, NAWA RAIPUR, ATAL NAGAR (CG) 492002

NOTIFICATION

Raipur dated .09.2021

E 3 SEP 2021

F.No. 9199/2393, 2400/XXI-B/C.G./2021,- In exercise of the powers conferred by sub-section (1) of Section 3 of the Prevention of Corruption Act, 1988 (No. 49 of 1988), in consultation with the High Court of Chhattisgarh and in compliance of its Memo No.8052/III-6-4/2003/Checker, Bilaspur dated 17.08.2021 and Memo No.8062/III-6-4/2003/Checker, Bilaspur dated 18.08.2021, the State Government, hereby, makes the following amendment in this Department's previous Notification No. 4064/1135/XXI-B/CG/16, dated 25.04.2016, namely:-

AMENDMENT

In the said Notification,-

For serial number 2 and 3 and entries relating thereto, the following shall be substituted, namely:-

S.No.	Special Court	Comprising area of Jurisdiction falling under whole Civil District
(1)	(2)	(3)
"2.	Sessions Judge, Jashpur	Jashpur
3.	Additional Judge to the Court of Additional Sessions Judge, Kawardha	Kabirdham (Kawardha)"

अधिसूचना

फा. क्र. /2393, 2400/21-ब/छ.ग./2021, भ्रष्टाचार निवार अधिनियम, 1988 (1988 का स. 49) की धारा 3 की उप-धारा (1) के द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, राज्य सरकार, छ.ग. उच्च न्यायालय के परामर्श से एवं ज्ञापन क्रमांक No.8052/III-6-4/2003/Checker, Bilaspur dated 17.08.2021 एवं ज्ञापन क्रमांक No.8062/III-6-4/2003/Checker, Bilaspur dated 18.08.2021, के अनुपालन में, एतद्वारा, पूर्व में जारी अधिसूचना क्रमांक 4064/1135/XXI-B/CG/16, dated 25.04.2016, में निम्नानुसार संशोधन करती है, अर्थात :-

संशोधन

उक्त अधिसूचना में,-

सरल क्रमांक 2 एवं 3 एवं उससे संबंधित प्रविष्टियों के स्थान पर निम्नानुसार प्रतिस्थापित किया जाता है,-

क्र.	विशेष न्यायालय	सम्पूर्ण सिविल जिला के अंतर्गत सम्मिलित क्षेत्राधिकार
1.	2.	3.
"2.	सत्र न्यायाधीश, जशपुर	जशपुर
3.	अतिरिक्त सत्र न्यायाधीश कवर्धा के न्यायालय के अतिरिक्त न्यायाधीश	कबीरधाम (कवर्धा)"

By order and in the name of the
Governor of Chhattisgarh,

sd/-

(Ram Kumar Tiwari)
Principal Secretary
Government of Chhattisgarh
Law & Legislative Affairs Department

En.No. 9194/2393,2400/XXI-B/C.G./2021 Raipur dated .09.2021
Copy to: 3 SEP 2021

1. Registrar General, Chhattisgarh High Court, Bilaspur with reference to Memo No.8052/III-6-4/2003/Checker, Bilaspur dated 17.08.2021 and Memo No.8062/III-6-4/2003/Checker, Bilaspur dated 18.08.2021
 2. District and Sessions Judge, Jashpur,
 3. District and Sessions Judge, Kabirdham (Kawardha),
 4. Principal Secretary, Government of Chhattisgarh, General Administrative Department, Mantralaya, Raipur,
 5. Director General of Police, EoW/ACB, Raipur
 6. Director General of Police, Special Police Establishment, Lokayukt Office, Raipur,
 7. Private Secretary to Hon'ble Law, Government of Chhattisgarh, Mantralaya, Raipur for perusal of Hon'ble Law Minister,
 6. Staff Officer to Principal Secretary Law for perusal of Principal Secretary Law, Law and Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Raipur,
 7. Deputy Director, Govt. Regional Printing Press, in front of Indravati Bhawan, Naya Raipur for publication in the E-Gazette (Extra Ordinary),
 8. Web-administrator, Law and Legislative Affairs Department, Mahanadi Bhawan for uploading in the Official Website of the Department,
- For information and necessary action,

DK
03.9.21

(Maneesh Kumar Thakur)
Additional Secretary
Government of Chhattisgarh
Law & Legislative Affairs Department